CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH NEW DELHI

O.A. No. 1503 of 1994 Dated the 7th August, 1995
HON'BLE MR. S.R. ADIGE, MEMBER (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Applicants at Sl. No. 1, 3 & 4 have withdrawn their applications.

- Smt. Santosh Devi,
   D/o late Shri Dalip Singh,
   R/o 1276, Ram Chander Bagichi,
   paharganj, New Delhi.
- 5. Shri prem Chand,
  S/o Shri pabhu Dayal,
  R/o 2/383, Trilokpuri,
  New Delhi-110091. APPLICANTS

(By Advocate: Shri S.C.Sharma for applicants No.2 & 5)

## **VERSUS**

- N.C.T. of Delhi, Delhi Administration through its Secretary (Medical)
   Sham Nath Marg, Civil Lines, Delhi.
- 2. The Medical Superintendent,
  Lok Nayak Daiprakash Hospital,
  New Delhi. .... RESPONDENTS
  (By Advocate: Shri Raj Singh)

## ORDER (ORAL)

## BY HON BLE MR. S.R. ADIGE, MEMBER (A)

Both the counsel have been heard.

There were five applicants involved, but after vide applicants No. 1, 3 & 4 were allowed to withdraw this 0.A. survives order dated 1.8.85 / only in respect of Applicants No. 2 & 5.

2. Both the applicants were engaged as Casual in Labourers / Lok Nayak Jai prakash Hospital, New Delhi and worked for broken periods from time to time between 1988-1993 in respect of Applicant No.2, and Between April 1991 and April 1993 in respect of Applicant No. 5.

- Respondents are considering engaging casual labourers they should consider the case of the applicants for such engagement in preference to outsiders and those, with overall lesser length of service.
- 4. Thereafter subject to the applicants being re-engaged as casual labourers and their fulfulling the terms and conditions for regularisation of casual labourers in accordance with the scheme prepared for the purpose, their case for regularisation considered in Fear turn may be taken up in due course.
- 5. This O.A. is disposed of accordingly. No costs.

(DR. A. VEDAVALLI)
Member (J)

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(S.R. AD IGE)
Member (A)

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